

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14040/2014

(Arising out of impugned final judgment and order dated 08/11/2013 in CMWP No. 30737/2002 passed by the High Court Of Judicature at Allahabad)

UOI & ORS

Petitioner(s)

VERSUS

RAM ASHREY TRIPATHI

Respondent(s)

Date : 17/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Atul Yeshwant Chitale, Sr. Adv.
Mr. Sanjiv Das, Adv.
Ms. Shweta Garg, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Yadav, Adv.
Ms. Asha Gopalan Nair, Adv.
Mr. Ujjawal Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the learned counsel for the petitioner to file rejoinder affidavit, as prayed for. List thereafter.

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER